

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Friday, the 13<sup>th</sup> day of August 2021

**CrI.M.P. No.2512/2021**  
**CNR No.TNDG01-003774-2021**

Veerasamy, 35/2021  
S/o. Ayyappan

.. Petitioner/Accused

/vs/

State through  
Inspector of Police, Oddanchatram PS.  
Cr. No.Un Known/2021

.. Respondent/Complainant

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.L.Kathiravan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed U/s.438 of Cr.P.C., The petitioner prays to grant him anticipatory bail for the complaint filed before the Oddanchatram PS. Cr. No. Not Known/2021 for the alleged offences U/s. 294(b), 323, 506(ii) IPC.

It is stated in the petition, that the petitioner/accused came to know that a criminal case has been registered for alleged offence U/s.294(b), 323, 506(ii) IPC. and the respondent police wanted him for arrest.

The learned counsel for the petitioner/Accused would contend that the petitioner is an innocent, that no previous case is pending against him, that the petitioner is law abiding citizen and be ready to abide any condition imposed by the Hon'ble Court, that the petitioner hereby undertakes that he will not abscond and will not tamper any witness and that the petitioner apprehends arrest and prays for anticipatory bail.

The learned Public Prosecutor has stated that no FIR was registered as against the petitioner by the respondent police.

.2.

Heard both sides. Records perused. Considering the facts and circumstances of the case and also the fact that no FIR was registered against the petitioner so far as stated by the learned Public Prosecutor this court not inclines to grant anticipatory bail to the petitioner, Hence, the petition is dismissed.

Pronounced by me, this the 13<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

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**Copy to**

The Judicial Magistrate, Oddanchatram

The Public Prosecutor, Dindigul.

The Inspector of Police, Oddanchatram PS.,

To ensure social distancing, they are requested to download the order from the official web site link.

Thiru.L.Kathiravan, Advocate  
for the petitioner.